

**Government of India
Ministry of Youth Affairs & Sports
Department of Sports**

**LOK SABHA
UNSTARRED QUESTION NO. 2579
TO BE ANSWERD ON 02.08.2018**

National Sports Development Code of India

2579. SHRI R. GOPALAKRISHNAN:

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

- (a) the present status of the National Sports Development Code of India (NSDCI);**
- (b) whether the Government has constituted a committee to review NSDCI;**
- (c) if so, the details thereof; and**
- (d) whether the said committee has submitted its report and if so, the outcome thereof?**

ANSWER

**THE MINISTER OF STATE (INDEPENDENT CHARGE)
FOR YOUTH AFFAIRS AND SPORTS
[COL. RAJYAVARDHAN RATHORE (RETD.)]**

(a): Presently, the National Sports Development Code of India, 2011 (NSDCI-2011) is in force.

(b) to (d): Government had set up a Committee in 2017 under the Chairmanship of the then Secretary (Sports), Government of India to re-visit the existing provisions of NSDCI-2011 and to make recommendations to further strengthen the governance frame work for the sports bodies. The constitution and TOR of the committee is attached at annexure. The Committee had completed its deliberation and already submitted its report to the Government. The report of the Committee has been submitted to the Hon'ble Delhi High Court in a sealed cover as per their order. The matter is sub-judice.

ANNEXURE REFERRED TO IN REPLY TO PARTS (B) TO (D) OF THE LOK SABHA UNSTARRED QUESTION NO. 2579 FOR REPLY ON 02.08.2017 ASKED BY SHRI R. GOPALAKRISHNAN REGARDING NATIONAL SPORTS DEVELOPMENT CODE OF INDIA

1. Constitution of Committee:

I.	Shri Injeti Srinivas, Secretary (Sports)	Chairman
II.	Shri Abhinav Bindra, Olympian	Member
III.	Ms. Anju Bobby George, Olympian	Member
IV	Shri Prakash Padukone, Eminent Sports Person & Coach	Member
V	Shri Narinder Batra, President, FIH	Member
VI	Shri. Nandan Kamath, Lawyer	Member
VII	Shri Bishweshwar Nandi, Coach	Member
VIII	Shri Vijay Lokpally, Sports Journalist	Member
IX	Joint Secretary (Sports), MYAS	Member Secretary

2. Term of Reference (TOR):

- a) **To identify basic universal principles of ethics and good governance based on the IOC Charter, international best practices, draft National Sports Development Bill, National Sports Development Code, 2011, Supreme Court and High Court judgments, etc.**
- b) **To identify issues pertaining to good governance in administration of sports in the country.**
- c) **To make specific recommendations for bringing out a comprehensive Sports Code to address the issues of governance pertaining to the NOC and NSFs**
